Rivers Kalaighai, Kapaleswari, Baghai and Chandia, located in the districts of Paschim and Purba Medinipur of West Bengal have been desilted during the period between 2012-13 and 2018-19. Desiltation of selective reaches of river Ichamati and Jamuna in West Bengal have been completed.

Desiltation and rejuvenation of most of the drainage channels and canals located in the South Bengal districts in West Bengal have been executed during last 7 years. A few examples are Bagjola Canal, Nowi Khal, Adiganga (Tolly's Nullah), Peali Channel, Kana Damodar, Maja Damodar, Howrah Drainage Channel, Shortcut channel.

(d) Central Water Commission maintains a network of 11 flood forecasting stations and 3 inflow forecasting stations in the State of West Bengal for issuing flood forecasts. Further, Damodar Valley Corporation (DVC) has also set up a flood forecasting system in Damodar valley wherein flood forecasts are issued utilizing rainfall forecasts made by India Meteorological Department (IMD). The updated information on the quantum of flood releases scheduled from DVC Dams along with their expected time of arrival at five key locations in the flood prone lower Damodar area in the State of West Bengal are made available in DVC's online flood warning module in DVC website for circulation to all stakeholders and public at large for better flood management/preemptive measures to be taken by State administration. Rehabilitation work post floods carried out by State Government of West Bengal include closure of breaches of channels, river embankments, raising of banks etc.

Guidelines by BCCI to Indian players to play in foreign leagues

2870. DR. AMEE YAJNIK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether Government and BCCI have any guidelines or norms regarding participation of Indian players in foreign sports leagues;
- (b) if so, the details thereof along with the details of permission given to the cricket players for the same during last three years;
- (c) if not, whether there is any specific guideline for giving permission to the current players to participate when no international tournament is going on; and
- (d) details about the norms to recognise new international leagues for allowing them to ensure participation of Indian cricket players?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) Sports leagues, including those of cricket, are professionally managed private entities wherein teams of franchisees participate. Since there is no participation of National Team, the Government does not have any direct involvement in such leagues. Therefore, the Government has not framed any norms/guidelines regarding participation of Indian players in such leagues or recognition of any international sports league.

In so far as the Board of Control for Cricket in India (BCCI) is concerned, they have informed that as per their guidelines, the registered men players of BCCI are allowed to participate only in Multi-day and One-day foreign tournaments and leagues approved by the International Cricket Council (ICC) and not in foreign T20 tournaments. Indian women cricketers are allowed to also participate in foreign T20 leagues in addition to the above tournaments.

BCCI have informed that permission has been granted to Shri Ishant Sharma, Shri Cheteshwar Pujara, Shri R. Ashwin and Shri Murali Vijay for United Kingdom (UK) County Cricket and Ms Harmanpreet Kaur and Ms Smriti Mandhana for Kia League in UK and Big Bash T20 League in Australia.

BCCI have, further informed that recognition and approval of foreign leagues is done by the ICC and BCCI adheres to the guidelines mentioned above.

Pension to sportspersons

2871. SHRI K.C. RAMAMURTHY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether Ministry is aware that pension given to sportspersons who won medals at Olympics and World Cup/World Championships is too meagre;
 - (b) when were the pension to above sportspersons last revised;
 - (c) whether there is any proposal to revise the pension to above sportspersons;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The Pension being